

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 455/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited.

Respondents : Central Power Distribution Company of Andhra Pradesh Limited and 4 others.

Petition No. 65/MP/2020

Subject : Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited.

Respondents : Central Power Distribution Company of Andhra Pradesh Limited and 3 others.

Petition No. 618/MP/2020

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.

Petitioner : A.P. Power Coordination Committee and 5 others.

Respondents : Reliance Infrastructure Limited.

Date of Hearing : **14.3.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Buddy Ranganadhan, Advocate, RIL
Shri Dushyant Manocha, Advocate, RIL



Shri Hasan Murtaza, Advocate, RIL
Shri Sameer Sharma, Advocate, RIL
Ms. Mrinalini Sharma, Advocate, RIL
Shri Amal Nair, Advocate, AP Discoms
Ms. Kritika Khanna, Advocate, AP Discoms

Record of Proceedings

At the outset, the learned counsel appearing for the RIL mentioned these matters and submitted that in compliance of ROP of hearing dated 18.10.2022, the RIL was granted time to file rejoinder till 25.12.2022, however, Respondents have filed their replies only on 7.3.2023 and sought 2 weeks time to submit the rejoinder of RIL. The learned counsel of the AP Discoms did not object to the same.

2. Based on consent of the parties, the Commission adjourned the matter and directed RIL to submit its rejoinder on or before **14.4.2023**.
3. These Petitions shall be listed for hearing on **23.5.2023**.

By order of the Commission

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

